

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 494 of 1996
/199

Date of Decision: 5.9.96

N N Sardesai & 16 ors. Petitioner/s

Mr. V.G. Rege

Advocate for the
Petitioner/s

V/s.

U.O.I. & Ors.

Respondent/s

Mr. B. Ranganathan for
Mr. J P Deodhar

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri M.R. Kolhatkar, Member (A)

Hon'ble Shri

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

M.R.Kolhatkar

M(A)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, MUMBAI-1

O.A. No. 494/96

DATED: THIS 5TH DAY OF SEPTEMBER, 1996

Coram : Hon. Shri M.R. Kolhatkar, Member (A)

1. N N Sardesai
2. R K Thite
3. J P Jadhav
4. S V Deshpande
5. A K Nadar
6. D A Ambekar
7. P P Kokane
8. S L Deshpande
9. S N Bibikar
10. M V Gorhe
11. S D Chandramore
12. V J Joshi
13. V S Shahane
14. K G Purkar
15. A S Belgaonkar
16. P K Belgaonkar
17. B A Joseph

presenting residing at

Nashik Rd, Nashik

C/o. Shri V.G. Rege
Advocate, High Court,
Bombay, Wadia Building,
2nd floor; 221 DSA Prachi Rd.,
Fort, Mumbai 400001

(By Adv. Mr. V.G.Rege)

..Applicants

V/s.

M 1. Union of India through

the Secretary to Govt. of India

Finance Department,

New Delhi Dept. of Economic Affairs

North Block

New Delhi

2. The General Manager

India Security Press

Nashik Road, Nashik

3. The General Manager

Currency Note Press

Nashik Road, Nashik

4. Shri S B Panse

Presiding Officer

Central Govt. Labour

Court No.2, 4th floor;

City Ice Bldg., 298

P. Nariman Street, Fort

Bombay 400001.

(By Adv. Mr. B. Ranganathan

for Mr. J P Deodhar, Counsel

for Respondents Nos. 1 to 3) ..Respondents

ORDER

(Per: M R Kolhatkar, M(A))

Heard Mr. V.G. Rege, Counsel for the
Applicant and Mr. B. Ranganathan, for Mr. J P Deodhar,
Counsel for Respondents Nos. 1 to 3. Since the matter
was last heard on 27.7.1996, this Tribunal has held in
and
a series of orders passed on 26.8.96/thereafter that
in terms of the binding ratio of the Hon'ble Supreme

.3.

Court's decision
in KRISHAN PRASAD GUPTA Vs. CONTROLLER PRINTING &
STATIONERY, J.T. 1995(7) S.C. 522, this Tribunal
cannot entertain the OAs against the orders/awards
of Industrial Tribunals / Labour Courts.

2. This O.A. is therefore dismissed for want of
jurisdiction since the matter is no longer res-integra
in so far as this Tribunal is concerned. I
make it clear that the dismissal is not on merits.
The Applicants are at liberty to approach an appro-
priate forum for redressal of their grievance, if
they are so advised. The Miscellaneous Petition
No. 529/96 also stands disposed of along with O.A.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

trk